

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1129/2017

(Arising out of impugned final judgment and order dated 24/10/2016 in CRLA No. 515/1982 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

PIAREYA JI AND ORS

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND INTERIM RELIEF AND OFFICE REPORT)

Date : 28/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Adil Sharfuddin, Adv.
Mr. Devvrat, Adv.
Mr. Abhimanyu Shrestha, Adv.
Ms. Priyanka Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice, returnable within six weeks.

Let a copy of this petition be also served upon the Standing Counsel for the State of Uttar Pradesh.

(Ashwani Thakur)
COURT MASTER

(Mala Kumari Sharma)
COURT MASTER